Manipur



Gazette

EXTRAORDINARY

No. 38(A) Imphal,

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(Vaisakha 8, 1925)

GOVERNMENT OF MANIPUR

SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 28th April, 2003

No. 2/5/2003-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor on 21-4-2003 is hereby published in the official Gazette.

TH. KAMINIKUMAR SINGH, Deputy Secretary (Law), Govt. of Manipur.

THE MANIPUR HILL AREAS (HOUSE TAX) SECOND AMENDMENT ACT, 2003 (Manipur Act No. 3 of 2003)

> An Act

further to amend the Manipur Hill Areas (House Tax) Act, 1966 (Manipur Act No. 9 of 1966).

Be it enacted by the Legislature of Manipur in the Fifty-fourth year of the Republic of India as follows:

- 1. Short title and commencement.—(1) This Act may be called the Manipur Hill Areas (House Tax) Second Amendment Act, 2003.
- (2) It shall be deemed to have come into force from the 1st day of January 2003.
- 2. Amendment of section 3.—In sub-section (1) of section 3 of the Manipur Hill Areas (House Tax) Act, 1966, for the words "six rupees", the words "fifteen rupees" shall be substituted.

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